

**DIVISION BENCH**

**ITEM NO. 119**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.27/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 22<sup>nd</sup> May, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>STELLAR INVESTMENTS LTD. V/S SUNWORLD DEVELOPERS PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL HEARING:**

Sh. Mohd. Nazim Khan, Chairman in person

*: For the Monitoring Committee of Applicant Company*

**ORDER**

- 1.** The present applicant company was admitted in CIRP *vide* order dated 24.02.2022 by NCLT, Delhi as annexed with the petition in Annexure-1.
- 2.** As a result of the CIRP, Plan was approved and the RP earlier appointed is now presently acting as a Chairman of the Monitoring Committee. The Plan is still under implementation and therefore, the present application is being pursued by the erstwhile RP, now being Chairman of the Monitoring Committee.
- 3.** Let the notice be issued to the Respondents. Registry is directed to prepare the notice and Sh. Mohd. Nazim Khan, Chairman for the Monitoring Committee is permitted to collect the notice and serve it on the Respondent/ Corporate Debtor by way of an email as well as by speed post along with the application and is directed to file affidavit of service within two weeks.
- 4.** Reply be filed by the Respondent/ Corporate Debtor within two weeks from the date of receipt of a copy of the notice, by serving an advance copy to the counsel opposite. Thereafter, rejoinder if any, be filed within a week.
- 5.** Let the matter be adjourned for further hearing on 25<sup>th</sup> July, 2023.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**22<sup>nd</sup> May, 2023**

*Kavya Prakash Srivastava  
(Stenographer)*